

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA NO.3503/2017

NEW DELHI THIS THE 5TH DAY OF OCTOBER, 2017

HON'BLE MR. K.N. SHRIVASTAVA, MEMBER (A)

Smt. Chanchal Sharma,
W/o Late Shri Naresh Kumar Sharma,
324, Bhood Bharat Nagar,
Ghaziabad (NCR).

...Applicant

(By Advocate: Mr. S.R. Jolly)

Versus

1. Senior Personnel Officer,
Office of DRM,
Northern Railways,
New Delhi.
2. Divisional Railway Manager,
Northern Railway,
Baroda House, New Delhi.

...Respondents

:ORDER (Oral):

The applicant is seeking compassionate appointment under the respondents. Her husband late Shri Naresh Kumar Sharma was working as LP(Goods) and had died in harness. It is submitted that the applicant, vide Annexure A-1 representation dated 02.12.2016, has requested the respondents for grant of compassionate appointment. The said representation has not yet been disposed of by the respondents.

2. Learned counsel for the applicant submits that this OA may be disposed of at the admission stage itself with a direction to the respondents to decide her pending representation dated 02.12.2016 (Annexure A-1) in a time-bound manner.
3. Having regard to the submission made, without issuing notice to the respondents and without going into the merits of the case, the OA is

disposed of with the direction to respondent no.1 to decide Annexure A-1 representation dated 02.12.2016 and dispose of the same through a speaking order within a period of three months from the date of receipt a copy of this Order.

4. Needless to say that the applicant would have liberty to take remedial measure as available in law, in case, he remains unsatisfied with the order passed by the respondents.

(K.N. SHRIVASTAVA)
MEMBER (A)

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